THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) to (c) Provision of safety and security of pilgrims and ensuring their smooth movement to the pilgrim centres is a State subject. However, the Department of Tourism Govt. of India provides central financial assistance for tourism facilities at various pilgrim centres on the basis of the State Governments' specific proposals.

International Tourist activity in Karnataka

887. SHRI PARAG CHALIHA: Will the Minister of TOURISM be pleased to state:

- (a) whether Government are aware of the adverse effect on international tourist activity in Karnataka following Karnataka Government's decision to acquire Mysore Palace and consequential affect of Dussehra celebrations:
 - (b) if so, the details thereof; and
- (c) the remedial steps taken/contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) No, Sir. The state Government has indicated that the acquisition of Mysore Palace will not have any effect on the inflow of tourists to Mysore.

(b) and (c) Do not arise.

Proposal to accord status of Industry to Tourism

888. SHRI RAJNATH SINGH 'SURYA': Will the Minister of TOURISM be pleased to state:

- (a) whether it is a fact that Government propose to accord status of industry to tourism;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG): (a) to (c) On the basis of the recommendation of the National Development Council in its meeting held on 12-13 July 1984 to accord the status of industry to tourism, as many as 25 States/UTs have given tourism the

status of industry. In addition, two other states have announced a number of incentives for the tourism industry.

The Union Government has also announced a number of incentives including tax exemption, interest subsidy, import duty concessions, etc. to hotels and tourism related industries.

PAPERS LAID ON THE TABLE

12 अपराहन

- I. Special Order of Home Minsitry
- I. Notifications of Ministry of Home Affairs

ग्रहमंत्री (श्री लाल कृष्ण आढवाणी) : श्रीमन, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

- . राज्यपाल (परिलिब्यां, भत्ते और विशेषाधिकार)
 अधिनियम, 1982 की धारा 12 की उप-धारा
 (3) के अधीन असम के राज्य पाल के संबंध
 में राज्यपाल (भत्ते और विशेषाधिकार) नियम,
 1987 की अनुसूची I और II के अंतर्गत
 अतिरिक्त निधियां उपलब्ध कराने वाले गृह
 मंत्रालय के विशेष आदेश संख्या 5/2/97 (एफ
 एंड जी॰) दिनांक 20 मईं, 1998 की एक प्रति
 (अंग्रेजी तथा हिन्दी में):—
 - [पुस्तकालय में रखी गयी। **देखिये** सं॰ एल'टी॰ - /98]
- II. सीमा सुरक्षा बल अधिनियम, 1968 की धारा 141 की उप-धारा (3) के अधीन गृह मंत्रालय की निम्नलिखित अधिसूचनाओं की एक -एक प्रति (अंग्रेजी तथा हिन्दी मैं)
- (i) सीमा सुरक्षा बल (संशोधन) नियम, 1997 को प्रकाशित करने वाली का॰आ॰ 166, दिनांक 14 जनवरी, 1998।

[पुस्तकालय में रखी गयी। **देखिये** सं⁰ एलग्टी - /98]

(ii) सीमा सुरक्षा बल [एयर विंग अराजपत्रित (योधक) समृह 'ग' पद,] भर्ती नियम, 1997 को प्रकाशित करने वाली सा॰का॰नि॰ 419, दिनांक 15 दिसम्बर, 1997।

> [पुस्तकालय में रखी गयी। **देखिये** स[ं] एरू²टी॰ - /98]